

is not adequate to meet the requirement of industries, every effort is being made to improve the same. Where indigenous production of raw materials required by industry is not adequate, imports are allowed to make good the deficiency, as far as possible, subject to the constraint of foreign exchange availability. As regards the pharmaceutical industry, the Central Government arranges import of canalised bulk drugs and drug intermediates through the State Trading Corporation and the same are distributed to Pharmaceutical industry by the State Trading Corporation and M/s. Indian Drugs and Pharmaceuticals Ltd., according to the entitlement of each manufacturing unit.

#### Manufacture of Glybenclamide

8755. SHRI NANUBHAI N. PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Glybenclamide is manufactured indigenously by a small sector unit and the matter has been examined by the Hathi Committee, if so, what are the recommendations of the Committee in this matter;

(b) whether the new Import Trade Control Policy (vide Vol I Appendix 74, Item 104/4 IV, Sr. No. 23) restricts the import of this item upto 10 per cent and if this restriction is not removed forthwith and import totally banned it would mean protections of multinational firms in our country;

(c) whether the other product of this small scale unit viz. Theophylline Ethanoate of Piperazine is also faced with the similar problem as 10 per cent import has been allowed for it also; and

(d) whether Government propose to ban the import of this item also to protect the interest of the small scale unit urgently; if not, the reasons there-  
of?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHEM): (a) M/s. Cadila Chemicals Pvt. Ltd., are reported to have commenced the production of Glybenclamide. The Report of the Committee on Drugs and Pharmaceuticals received on 6th April, 1975, will be laid on the Table of the House during the current Session.

(b) to (d). Glybenclamide and theophylline Ethanoate of piperazine are included in appendix 74, Part IV, i.e., items where percentage restrictions in relation to the entitlement/value limit in respect of items licensable on restricted basis to actual users in the small scale sector during April, 1975—March, 1976 as per I.T.C. policy would apply. The limit mentioned as per said policy is 10 per cent. M/s. Cadila Chemicals Pvt Ltd., have represented stating that allowing import of these items on restricted basis would not serve the purpose. The representation of the party is receiving attention of the Government.

#### Merger of certain Foreign Drug Companies

8756. SHRI MANUBHAI N. PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the conditions on which M/s. E. Merck and M/s. Sarabhai were allowed separation and M/s. BDH and M/s. CIBA allowed merger with M/s. Glaxo and M/s. Gaigy respectively;

(b) the particulars of licences of these firms, licensed capacity approved during the last three years and the actual production;

(c) what was M/s. E. Merck's annual repatriation at the time of its separation from M/s. Sarabhai and its repatriations during the last three years, separately;